

C.A.No. 1427 OF 2004  
ITEM No.4

Court No. 1

SECTION XIIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA No 4 In Civil Appeal No.1427/2004

NATIONAL ALUMINIUM COMPANY LTD.

Appellant (s)

VERSUS

GERALD METALS SA

Respondent (s)

(For directions in relation to the form of the undertaking filed by  
the appellant)

Date : 13/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant (s)Mr. Mukul Rohatgi, Sr. Adv. (NP)  
Mr. Vipul, Adv.  
Ms. Loveleen, Adv.

Mr. V. Krishna Murthy,Adv.

For Respondent (s)Mr. R.F. Nariman, Sr. adv.  
Dr. A.M. Singhvi, Sr. Adv.  
Mr. Goutam Mitra, Adv.  
Mr. Dost M. Osman, Adv.  
Mr. Abhimeet Sinha, Adv.  
Mr. Nakul Dewan, Adv.

Mr. Ejaz Maqbool,Adv.

UPON hearing counsel the Court made the following  
O R D E R

The application is dismissed in terms of the signed order.

(Ajay Kr. Jain)  
(Radha R. Bhatia)  
Court Master  
Court Master

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION  
I.A. NO. 4  
IN  
CIVIL APPEAL NO. 1427 OF 2004

National Aluminium Company Ltd.

....  
Appellant

Versus

Gerald Metals SA  
....  
Respondent

O R D E R

The appeal has been disposed of by order dated 27.2.2004. This application seeks to "clarify that the undertaking filed by the Appellant is in full compliance of the intended purposes of the Judgment of this Hon'ble Court". Such an application is entirely misconceived and not maintainable.

The application is dismissed.

.....CJI.  
(R.C. LAHOTI)

.....J.  
(N. SANTOSH HEGDE)

.....J.  
(G.P. MATHUR)

New Delhi  
May 13, 2005